ttee of the Houses on the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 3rd April, 1972 and communicated to this House on the 4th April, 1972 and do resolve that the following 30 Member of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

Shri Ziaur Rahman Ansari,
Shri Vidya Dhar Bajpai,
Shri Kushok Bakula,
Shri Muhammed Khuda Bukhsh,
Shri A.M. Chellachemi,
Shri Bhaoosahib Dhamankar,
Shri Hiralal Doda,
Shri Nageshwer Dwivedi,
Shri Pampan Gowda,
Shri Madhuryya Haldar,
Shri Chiranjib Jha,
Shri Popatlal M. Joshi
Shri Ramachandran Kadannappalli,
Shri B.R. Kavade,
Shri T.S. Lakshmanan,
Shri Mallikarjun,
Shri Prasannbhai Mehta,
Shri N. Sreekantan Nair,
Dr. Laxminarayan Pandeya,
Shri Janaki Ballav Patnaik,
Shri S.L. Peje,
Maulana Ishaque Sambhali,
Shri M. Satyanarayan Rao,
Shri Umed Singh Rathia,
Shri K. Ramakrishna Reddy,
Dr. Sankata Prasad,
Shri Awdhesh Chandra Singh,
Shri Ram Deo singh,
Shri Rana Bahadur Singh, and
Shri A.K. Kisku.

*The motion was adopted.*

**13 hrs.**

### DEPARTMENTAL INQUIRIES (ENFORCEMENT OF ATTENDANCE OF WITNESSES AND PRODUCTION OF DOCUMENTS) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move :

"That the following amendments made by Rajya Sabha in the Bill to provide for the enforcement of attendance of witnesses and production of documents in certain departmental inquiries and for matters connected therewith or incidental thereto, be taken into consideration :—

#### *"Enacting Formula*

(i) That at pase 1, line 1, *for* the words ''Twenty-Second year' the words 'Twenty-third Year' be *substituted*.

#### *Clause 1*

(ii) That at page 1, line 4, *for* the figures '1971' the figures '1972' be *substituted*.

#### *Clause 7*

(iii) That at page 4, line 1 to 3, *for* the words "two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following the words 'two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid' be *substituted*."

Amendments (i) and (ii) are purely formal and incidental to the Bill being finally passed by Parliament in the year 1972 instead of 1971.

As regards the third amendment, it says that the period of thirty days for which the rules made by the Central Government under clause 7 of the Bill has to be laid before Parliament will be permitted to be comprised in one session or in any number of successive sessions instead of being limited to two successive sessions, as provided in the Bill as introduced and passed by this House. This amendment was suggested by the Ministry of Law and Justice based on the recommendation of the Committee on Subordinate Legislation of the Lok Sabha and Rajya Sabha. These amendments are self-explanatory and are of a formal nature and I would request the House to adopt them.

MR. SPEAKER : The question is :

"That the following amendments made by the Rajya Sabha in the Bill to provide for the enforcement of attendance of witnesses and production of documents in certain departmental inquiries and for matters connected therewith or incidental thereto, be taken into consideration :—

*"Enacting Formula*

(i) That at page 1, line 1, *for* the words "Twenty-Second Year' the words 'Twenty-third Year' be *substituted.*

*Clause 1*

(ii) That at page 1, line 4, *for* the figures '1971' the figures '1972' be *substituted.*

*Clause 7*

(iii) That at page 4, lines 1 to 3, *for* the words 'two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following' the words 'two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid' be *substituted".*

*The motion was adopted.*

MR. SPEAKER : The question is :

*Enacting Formula*

(i) That at page 1, line 1, *for* the words 'Twenty-Second Year' the words 'Twenty-third Year' be *substituted."*

*The motion was adopted.*

MR. SPEAKER : The question is :

*"Clause 1*

(ii) That at page 1, line 4, *for* the figures '1971' the figures '1972' be *substituted."*

*The motion was adopted*

MR. SPEAKER : The question is :

*Clause 7*

(iii) That at page 4, lines 1 to 3, *for* the words 'two successive sessions,

and if, before the expiry of the session in which it is so laid or the session immediately following, the words 'two or more successiv sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid' be *substituted".*

*The motion was adopted.*

SHRI RAM NIWAS MIRDHA : I beg to move :

"That the amendments made by Rajya Sabha in the Bill be agreed to"

MR. SPEAKER : The question is :

"That the amendments made by Rajya Sabha in the Bill be agreed to"

*The motion was adopted.*

RE: MINES (AMENDMENT) BILL

MR. SPEAKER : We will not take up item No. 11, to be move by Shri R.K. Khadilkar.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : Sir may I have your permission to make this motion later ? It has been decided to refer this Bill to a Joint Committee and it requires the suspension of the rule? So, with your permission, I will move a fresh motion tomorrow.

MR. SPEAKER : When did you decide about it? Just now or earlier? If this notice had come to me before my placing it before the House, I could have postponed it. Now it is before the House.

SHRI R.K. KHADILKAR : It is only a technical difficulty. Sir. I seek your permission to postpone it.

MR. SPEAKER : If the House is generous enough to postpone it, then it can be done. Does the House agree to its postponement ?

HON'BLE MEMBERS : Yes.

MR. SPEAKER : Yes, the House agrees. Yesterday there was another unusual procedure, which was so much quoted in the press. So, you must make up your mind in time. It should not be sprung as